

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

SERVICE TAX APPEAL No. 54167 of 2014

(Arising out of Order-in-Original No. JAI-EXCUS-001-COM-163-13-14 dated 13.05.2014 passed by Commissioner Of Central Excise, Jaipur)

Vodafone Digilink Ltd
Gourav Tower, Malviya Nagar,
Jaipur, Rajasthan - 302017

...Appellant

Versus

Commissioner of Central Excise, Jaipur I
NCR Building, Statue Circle, 'C' Scheme,
Jaipur-302005

....Respondent

APPEARANCE:

Ms. Poorvi Asati, Advocate for the Appellant

Mr. J.P. Singh, Authorised Representative for the Respondent

**CORAM : HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: 3 March 2020

FINAL ORDER No.: 50655 / 2020

JUSTICE DILIP GUPTA

It is stated by learned counsel appearing for the Appellant that a certificate for full and final payment of the tax dues has been issued. The Appeal, therefore, stands withdrawn.

(Dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**

ARCHANA